

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL Nos.1973-1974 OF 2014

CHIRAUNJI LAL AND ORS

Appellant(s)

VERSUS

STATE OF UP AND ANR

Respondent(s)

O R D E R

It is admitted by learned counsel for the appellants that respondent-Tara Chand in Criminal Appeal arising out of Criminal Revision No.789 of 1983 had died 10 years back and he is unable to produce the death certificate.

Considering the above statement made by the counsel, the appeal against respondent-Tara Chand stands dismissed as abated.

.....J
[N.V. RAMANA]

NEW DELHI
APRIL 01, 2016

ITEM NO.11

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1973-1974/2014

CHIRAUNJI LAL AND ORS

Appellant(s)

VERSUS

STATE OF UP AND ANR
(Office report on default)

Respondent(s)

Date : 01/04/2016 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Appellant(s) Mr. Krishna Kant Dubey,Adv.
Mr. Rakesh Kumar Tiwari,Adv.
Mr. Rajiv Ranjan Dwivedi,Adv.

For Respondent(s) Mr. Vikas Bansal,Adv.
Mr. Aishwarya Pathak,Adv.
Mr. Ardhendumauli Kumar Prasad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is admitted by learned counsel for the appellants that respondent-Tara Chand in Criminal Appeal arising out of Criminal Revision No.789 of 1983 had died 10 years back and he is unable to produce the death certificate.

Considering the above statement made by the counsel, the appeal against respondent-Tara Chand stands dismissed as abated.

(SAPNA BISHT)
SR.P.A.

(S.S.R. KRISHNA)
ASSISTANT REGISTRAR

(Signed order is placed on the file)